

NOTIFICATIONS UNDER THE ESSENTIAL COMMODITIES ACT 1955.

SHRI D. SANJIVAYYA : Sir, I also lay on the Table a copy each of the following notifications, under sub-section (6) of section 3 of the Essential Commodities Act, 1955:

- (i) Notification G. S. R. No. 5 dated the 24th December, 1965, issued by the Government of Pondicherry.
- (ii) Notification No. F.2(5)/65-F&CS, dated the 31st December, 1965, issued by the Delhi Administration.

[Placed in Library. See No. LT-5686/66 for (i) & (ii).]

CERTIFIED ACCOUNTS (1964-65) OF THE COIR BOARD, ERNAKULAM AND RELATED PAPERS

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI M. SHAFI QURESHI) : Sir, I beg to lay on the Table, under sub-section (4) of section 17 of the Coir Industry Act, 1953, Certified Accounts of the Coir Board, Ernakulam, for the year 1964-65, together with the Audit Report thereon. [Placed in Library. See No. LT-5687/66.]

ANNUAL REPORT AND ACCOUNTS (1964-65) OF THE MANGANESE ORE (INDIA) LIMITED AND RELATED PAPERS

THE DEPUTY MINISTER IN THE MINISTRY OF MINES AND METALS (SYED AHMED MEHDI) : Sir, I beg to lay on the Table a copy each of the following papers, under sub-section (1) of the section 619-A of the Companies Act, 1956:

- (i) Third Annual Report and Accounts of the Manganese Ore (India) Limited, Nagpur, for the year 1964-65 together with the Auditors' Report on the Accounts.
- (ii) Review by Government on the working of the Company.

[Placed in Library. See No. LT-5690/66 for (i) & (ii).]

NOTIFICATIONS UNDER THE COAL MINES (CONSERVATION AND SAFETY) ACT, 1952.

SYED AHMED MEHDI : Sir, I also lay on the Table a copy each of the following notifications of the Ministry of Steel and Mines (Department of Mines and Metals), under sub-section (4) of section 17

of the Coal Mines (Conservation and Safety) Act, 1952 :—

- (i) Notification G.S.R. No. 4, dated the 20th December, 1965, publishing the Coal Mines (Conservation and Safety) (Second Amendment) Rules, 1965.
 - (ii) Notification G.S.R. No. 57, dated the 3rd January, 1966, publishing the Coal Mines (Conservation and Safety) Amendment Rules, 1966.
- [Placed in Library. See No. LT-5688/66 for (i) and (ii).]

ORDER NO. 16 IN RESPECT OF THE DELIMITATION OF PARLIAMENTARY AND ASSEMBLY CONSTITUENCIES IN WEST BENGAL.

THE MINISTER OF STATE IN THE MINISTRY OF LAW (SHRI C. R. PATTABHI RAMAN) : Sir, I beg to lay on the Table a copy of the Delimitation Commission Notification S.O. No. 494, dated the 14th February, 1966, publishing Order No. 16 in respect of the delimitation of Parliamentary and assembly constituencies in the State of West Bengal. [Placed in Library. See No. LT-5625/66.]

THE CENTRAL SILK BOARD (AMENDMENT) RULES, 1966

SHRI M. SHAFI QURESHI : Sir, I beg to lay on the Table, under sub-section (3) of section 13 of the Central Silk Board Act, 1948, a copy of the Ministry of Commerce Notification G.S.R. No. 139, dated the 19th January, 1966, publishing the Central Silk Board (Amendment) Rules, 1966. [Placed in Library. See No. LT-5691/66]

MOTION RE FOOD SITUATION IN THE COUNTRY—contd.

MR. CHAIRMAN : Shrimati Ammanna Raja had not finished her speech yesterday. She may finish her speech now.

SHRIMATI C. AMMANNA RAJA (Andhra Pradesh) : Mr. Chairman, I was saying yesterday that Andhra Pradesh has been really very generous. It has been denying food to its own people and has been supplying rice to needy like Kerala, but the position is not being properly understood. On the other hand, it is being blamed.